

18

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 39/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

Name of the Company:

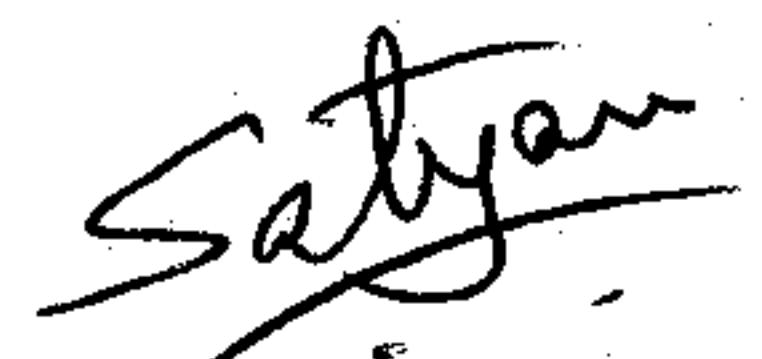
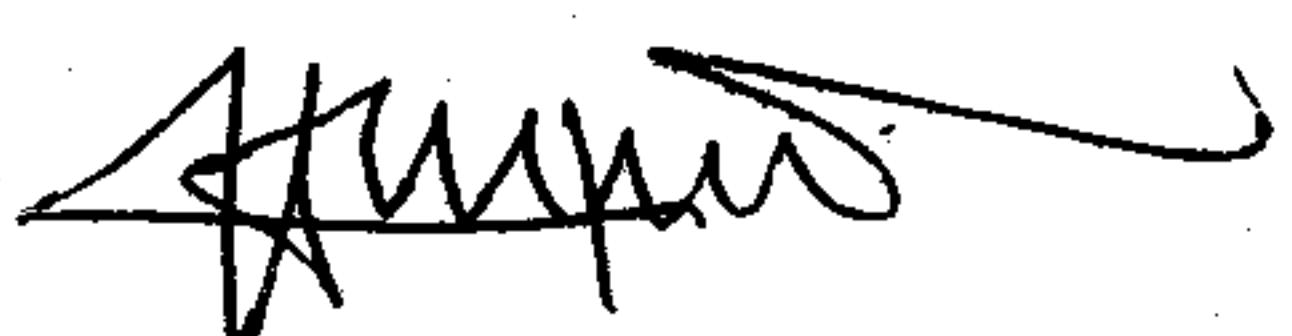
Dr. Markand Parikh

V/s.

Vadodara Stock Exchange Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S. S. ISRANI i/b S. D. ISRANI LAW CHAMBERS		ADV for Petitioner	
2.	HARMISH K. SHAH		ADV for Resp. 2 & 3	

ORDER

Learned Advocate Mr. S. S Israni i/b S D Israni Law Chambers present for petitioner.
Learned Advocate Mr. Harmish K Shah present for Respondents 2 and 3.

At request of Respondent no. 2 and 3.

List the matter on 08.05.2017.

Dated this the 18th day of April, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**